COPY OF UTTAR PRADESH KRISHI UTPADAN MANDI SAMITIS (ALPAKALIK VYAWASTHA) (SANSHODHAN) ADHYADESH 1980 AND A STATEMENT EXPLAINING CIRCUMSTANCES FOR IMMEDIATE LEGISLATION BY THIS ORDINANCE.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): I beg to lay on the Table:

(1) A copy of the Uttar Pradesh Krishi Utpadan Mandi Samitis (Alpakalik Vyawastha) (Sanshodhan) Adhyadesh, 1980 (No. 2 of 1980) (Hindi and English Versions) promulgated by the Governor of Uttar Pradesh on the 6th March, 1980, under article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 17th February, 1980 issued by the President in relation to the State of Uttar Pradesh.

(2) A statement (Hindi and English versions) explaining the circumstances which necessitated immediate legislation by the above Ordinance. [*Placed in Library. See* No. LT-592/80].

12.04 hrs.

RE: ADJOURNMENT MOTION

(*Interruptions*)

MR. SPEAKER: Please sit down. Gentlemen, please take your seats. When the Speaker is standing you should sit down. Please sit down. (*Interruptions*). Please take your seats gentlemen. (*Interruptions.*)

MR. SPEAKER: You cannot listen to me?....

(*Interruptions*)

MR. SPEAKER: I cannot listen if you go on like this....

(*Interruptions*)

SHRI GEORGE FERNANDES (Muzaffarpur): Civil war conditions are prevailing in the country. If you are not allowing the adjournment motion, please allow at least a discussion....

(*Interruptions*)

SHRI GEORGE FERNANDES: We want an assurance. Sir, we are pledged to uphold the unity of India and its constitution. Here are people.... (*Interruptions*) Here are people who are creating conditions of civil war....

(*Interruptions*)

SHRI GEORGE FERNANDES: You should allow a discussion on that.

(*Interruptions*)

SHRI EDUARDO FALEIRO: No, no.

(*Interruptions*)

SHRI GEORGE FERNANDES: Yesterday, there has been an incident in Calcutta on this very issue. Why not give us a hearing on this? Please allow us a discussion. After all, you are the upholder of the constitution....

(*Interruptions*)

MR. SPEAKER: Look here, Gentlemen. If you do not take your seats, how can we talk?....

(*Interruptions*)

MR. SPEAKER: We have already had enough of it. Please sit down.

(*Interruptions*)

You are again talking. Can we reach any decision like this? If it is possible, then, you are welcome to do it. If we can reach anywhere, I am prepared to go along with it. I will sit. You will have your say. But, I don't think it can be feasible for any of us to reach any decision like this. I can listen to one person; I can listen to two person, but, can you imagine that I can listen all the 500 people, all at a time? Is it possible to listen if, without my permission ,somebody speaks? (*Interruptions*) I will listen to you. I will allow you. (*Interrup-*

tions). All of you will please sit down. I will allow if anybody has got to say anything. But, I have got certain things and I have to go according to Rules available.

I know the House is agitated; I know the minds of the people. I know that there are certain grave situations which we have to discuss. How to discuss them? This is the problem. We must do it in an orderly manner. I had already allowed a discussion. I wanted to do that yesterday but I could not do it. I have admitted this motion for the opinions tomorrow morning. (*Interruptions*).

SHRI GEORGE FERNANDES: I have been working on this. (*Interruptions*).

MR. SPEAKER: Please take your seat. All of you please listen to me. I know the gravity of the situation. I know in the police firing how one person got killed. It is too much. I cannot bear it. But look here. (*Interruptions*) Please listen. This is a situation which we have to discuss. (*Interruptions*) Please sit down—no exchanges please. You have to listen to me or I have to listen to you. (*Interruptions*) Look here. Please listen to me. Now you are again talking. You want me to follow the rule but you yourself do not. You cannot have one way traffic. There has to be a two-way traffic. You must have a two-way traffic so that there may be better exchange of ideas in your discussion. For this murder or whatever you may call it, we must discuss it. Tomorrow. I have put a call attention motion and I have admitted it. (*Interruptions*) One at a time. Please listen to me. Have patience. One is about the harijans. We have 9 hours for this discussion. (*Interruptions*) Again you are talking. Why don't you listen to me first. You cannot do like this. Don't you listen to me first? I have already allowed it. (*Interruptions*). You cannot do like this. Prime Minister's statement you must have read (*Interruptions*). First let me have my say. This is not the way. This House is yours. Please take your seat. (*Interruptions*). I have got no objection. I am to be guided by you. Please sit down. I am to be guided by the House and if the House agrees (*Interruptions*). If you want to spend the time like this, then I have got no objection. It is you who suffer; it is the nation which suffers. You have to devise ways and means. It is your nation. Everybody amongst us owes something to this nation. You do not realise what you are doing. If you are trying to do like this, I hope you will not reach anywhere. (*Interruptions*). Why don't you listen? Why all of you shout? I am referring to the Assam problem. I had some Motions today. I have admitted Mr. Samar Mukherjee's motion on that. (*Interruptions*).

SHRI JYOTIRMOY BOSU (Diamond Harbour): What is it? (*Interruptions*).

MR. SPEAKER: Look here. The Prime Minister already made a statement yesterday regarding this problem. She said something on that. (*Interruptions*). Why dont's you let me finish? Please sit down. And if anything remains after that, and Government is not going to make a statement we will consider that. That is very simple. I will listen to you one by one, if anybody has to say anything. (*Interruptions*) You please sit down. Let me talk. It is so simple.

AN HON. MEMBER: You call us one by one....

SHRI SOMNATH CHATTERJEE: Please give us one minute.

MR. SPEAKER: I will allow one from each party. I will listen to you.

SHRI EDUARDO FALEIRO (Mormugao): On a point of order. I am on a point of order under Rule 31.

MR. SPEAKER: On what matter?

SHRI EDUARDO FALEIRO: Under Rule 31.

MR. SPEAKER: What is it?

SHRI EDUARDO FALEIRO: Conduct of business. It provides that all the business of the House will be mentioned in the List of Business and no Business which is not mentioned in the List of Business should be taken up. This is a very important matter. I am raising it with regard to the functioning of this House. Now, Sir,..... (*Interruptions*) may I continue? Ruule 31 says this. 'List of Business for the day'....

MR. SPEAKER: Without the permission of the Speaker....

SHRI EDUARDO FALEIRO: In the matter of rules, as a matter of course, we find that Business which is not included here.... (*Interruptions*) I want a ruling on this. Sir. Will you please listen to me? We come across Business which is not included here every day mind you.... (*Interruptions*) Every day, mind you, without your permission, which is being raised (*Interruptions*) My short submission is this. Kindly listen to me. There was the Speaker's ruling in the previous Lok Sabha, during the regime of these gentlemen here, that there is no Zero hour. We were sitting there. We were not allowed to raise any matter during the so-called Zero Hour. Are you now revising that ruling or are you sticking to that?

MR. SPEAKER: I will see to it. I know your problem.

SHRI INDRAJIT GUPTA: May I make a short submission (*Interruptions*) Speaker has allowed me....

MR. SPEAKER: I have allowed him.

SHRI INDRAJIT GUPTA: We are exercised over this matter because, in this House, yesterday the Prime Minister while replying to a question made a statement saying that she (she means the Government) has not approved of anything being done which would add to the tensions over this Assam issue.

Now, in spite of the Prime Minister having made this statement, which is being publicised sufficiently, we find some very serious developments having taken place yesterday again in Calcutta by people who belong to the Ruling Party. Therefore we are exercised. I would respectfully submit to you, Sir, that if you cannot take it up in any other way, at least, the Prime Minister should again be requested on behalf of the House by you, Sir, that she should come here and make a statement and clarify what is going on. Does her writ run in the country or not?

(*Interruptions*)

MR. SPEAKER: Please sit down.

SHRI INDRAJIT GUPTA: Her own party people defy it.

MR. SPEAKER: Now let me reply; I have to reply. I have understood you.

SHRI INDRAJIT GUPTA: I want one thing only....

MR. SPEAKER: I have listened to you.

MR. SPEAKER: I will call you when your turn comes, not before that.

SHRI INDRAJIT GUPTA: We are concerned because if these things continue in Calcutta or other parts of West Bengal, there are enough mad people in Assam, who are behind the present agitation in Assam, who would take advantage of this and retaliate more aggressively against the Bengalees and other minorities there. Therefore it is a national question. And when she has said, she does not approve of it, then, how is it that her own party peope are defying it?

MR. SPEAKER: I have noted it down. Mr. Bosu, just give the point.

SHRI JYOTIRMOY BOSU: I have given notice of an adjournment motion yesterday. The issue is this. There is the Cong.(I) party in West Bengal and we don't see them as a separate unit, because, they are part of this whole establishment in the country. They have planned to pull out railway lines and stop air passengers travelling between Assam and Calcutta.... (*Interruptions*)

MR. SPEAKER: What do you want? Order please. I am listening.

SHRI JYOTIRMOY BOSU: Sir, now, Subroto Mukherjee is the Chief of the Congress Party there.

MR. SPEAKER: That much I know.

SHRI JYOTIRMOY BOSU: He came and saw the Home Minister and the arrangement is to kill two birds in one stroke. (*Interruptions*).

MR. SPEAKER: What do you want to say?

(*Interruptions*)

SHRI JYOTIRMOY BOSU: Sir, they, say one thing and do another thing there. The object is to create lawlessness in West Bengal and pull down the Government there.... (*Interruptions*) Sir, I want a discussion. Sir, I have given a notice for adjournment motion. (*Interruptions*) I have seen you in your Chamber and I want an assurance from you (*Interruptions*) Sir, I want a discussion now. (*Interruptions*).

MR. SPEAKER: I have allowed him. Mr. Pandey please sit down.

(*Interruptions*)

MR. SPEAKER: Nothing should go on record.

(*Interruptions*)*

SHRI GEORGE FERNANDES: Sir, my submission is that conditions in the North-East part of our country have created situations which may lead to a civil war in that part of the country. If we do not have a discussion here, I will understand the Government's position.....

MR. SPEAKER: I have understood. (*Interruptions*)

SHRI GEORGE FERNANDES: Particularly when, as Mr. Indrajit Gupta, has pointed out, the Prime Minister tells her partymen not to do anything, they are creating law and order situations there. Where are we to go and discuss this? Are we also to take this to the streets or are we going to discuss this in the House? (*Interruptions*)

MR. SPEAKER: I have asked you to speak one by one. You must have my permission.

SHRI MAGANBHAI BAROT (Ahmedabad): Sir, Chapter-IX of the Rules of Procedure deals with Adjournment Motion. Rules 58(v) says that—

> "(v) the motion shall not revive discussion on a matter which has been discussed in the same session;"

Yesterday the hon. Prime Minister *suo motu* intervening the debate gave an assurance to the House that they are not in favour of anything which will add to the tension. Now under what this is being raised?

MR. SPEAKER: I have allowed him. I will give my decision later.

(*Interruptions*)

SHRI SOMNATH CHATTERJEE: Sir, I gave a notice of adjournment motion because the great importance of the question remaining unresolved,

*Not recorded.

[Shri Som Nath Chatterjee]

that is, Assam issue remaining unresolved, now supplies of essential commodities are being disturbed. Now, Assam is under President's rule and the petroleum products like diesel, etc. are not coming here and food products are not going there due to railway and other transport disruption. Yesterday we had seen how inspite of the leader of the party who is no less than the Prime Minister, gave a statement on this, the law and order situation is created there. Therefore, it is a matter to be looked into urgently.

SHRI JAMILUR RAHMAN *rose*.

MR. SPEAKER: Mr. Barot has already spoken. He is from your party, not from other party.

PROF. MADHU DANDAVATE (Rajapur): I want to bring to the notice of the House the fact that ever since our country became free, for the first time those who are in power at the Centre, their own colleagues give a threat of economic blockade and total dislocation. This is really a call to civil war and it has been given by a party which is ruling at the centre (*Interruptions*).

SHRI CHITTA BASU (Barasat): I gave you a notice of calling attention.... (*Interruptions*). I have also written to you....

MR. SPEAKER: It is all right. I have heard everything. I have taken into consideration all these things. Mr. Bosu has also met me in my chamber and after due consideration, I have taken a decision.... (*Interruptions*). Please sit down, when I am standing, you have to sit down.

I know the gravity of the situation and the feelings of this House. The Prime Minister had made a statement .... (*Interruptions*). Whatever you may call it, the Prime Minister made a statement and you have to take that into consideration. I have allowed a statement to be made under Rule 377 by Shri Samar Mukherjee only on this aspect.. (*Interruptions*). Why can't you have patience? Why do you want to try the patience of other people? I allowed this only for the simple purpose that if he makes the statement, it would then be brought to the notice of the Prime Minister and if she thinks necessary, she may reply, if there is anything. And that is what Shri Indrajit Gupta also wanted. So simple it is. There is nothing wrong with it. Out of three notices, I thought, I would allow Shri Samar Mukherjee; he is leader of a party and when he makes a statement under Rule 377, it would again be brought to the notice of the Prime Minister.

SHRI INDRAJIT GUPTA: The Prime Minister is under no obligation to reply to a statement made under Rule 377. She should make a statement *suo moto*, on what is going on (*Interruptions*).

MR. SPEAKER: I am coming to the later part of my observations.... (*Interruptions*).

SHRI JYOTIRMOY BOSU: You are making a mole hill out of a mountain ....She is under no obligation to make a statement.... Read the rules. (*Interruptions*).

MR. SPEAKER: I know that; I am not referring to that. I know that nobody is bound to reply to a statement made under Rule 377. But as the situation is, the Government may realise it and they may give a reply to this. If that is not done, then you can raise it.

SHRI INDRAJIT GUPTA: Why don't you ask the Prime Minister to say something?

MR. SPEAKER: The Prime Minister is sitting here. If the Government does not say anything, we will then see....

SHRI GEOGRE FERNANDES: Kindly allow an adjournment motion or a discussion.

SHRI GEORGE FERNANDES: What do you propose to allow? You are allowing neither an adjournment motion nor a discussion.

MR. SPEAKER: First see the result of statement under Rule 377. *(Interruptions)*.

12.28 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1980, which was passed by the Lok Sabha, at its sitting held on the 14th March, 1980 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Duties of Excise (Electricity) Distribution Bill, 1980 which was passed by the Lok Sabha at its sitting held on the 14th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Assam Appropriation (Vote on Account) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 15th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Assam Appropriation Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 15th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendaions to make to the Lok Sabha in regard to the said Bill."

12.30 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SUPPLY OF NUCLEAR FUEL BY THE U.S.A. FOR TARAPUR

SHRI M. RAM GOPAL REDDY (Nizamabad): Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported fresh complications in the supply of nuclear fuel by the U.S.A. for Trapur."

(Interruptions)

MR. SPEAKER: We have already discussed. The same thing cannot be discussed again. Nothing can be dis-